

RAJYA SABHA

Thursday, the 4th November, 1976/the 13th
Kartika 1898 (Saka)

The House met at eleven of the clock, Mr.
Chairaon in the Chair.

ANNOUNCEMENT RE. PROCEDURE OF VOTING OF THE CONSTITU- TION (FORTY-FOURTH AMEND- MENT) BILL, 1976

MR. CHAIRMAN: I have to inform the
Members that the procedure at the time of
voting on the Constitution (Forty-fourth
Amendment) Bill, 1976, as passed by the Lok
Sabha, if the House agrees, may be as follows:

The motion for consideration of the Bill
will be discussed on the 4th, 5th and 8th
November, 1976 and on the 9th November,
1976 after the reply of the Minister, it will be
put to vote at 12.00 Noon.

Clause-by-clause consideration of the Bill
will take place immediately thereafter and will
continue on the 10th also. Amendments to the
clauses may be moved, considered and
disposed of when that particular clause is
under consideration. However, all the clauses
and amended clauses of the Bill will be put to
vote together at 5.30 P.M. on the 10th
November, 1976. In case a Member wants any
particular clause to be put to vote separately,
voting on that clause will take place
accordingly.

On the 11th November, the House will meet
at 10.00 A.M. when the motion for passing of
the Bill will be moved and voting on that
motion will take place at 1.00 P.M. on that
day.

I hope the House agrees with this
procedure.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS,
DEPARTMENT OF PERSONNEL AND
ADMINISTRATIVE REFORMS AND
DEPARTMENT OF 975 RS—1.

PARLIAMENTARY AFFAIRS (SHRI OM
MEHTA): The hon. Deputy Chairman
announced yesterday that the House will sit
up to 6 P.M. Since there is a large number of
speakers who want to participate in the dis-
cussions, I would suggest that the House
should sit up to 8 P.M. every day on the days
when we are discussing the Constitution
(Amendment) Bill.

SHRI BHUPESH GUPTA: Accord-
ing to your announcement, we end on
the 11th November, 1976.' We will
still be left with some time on that
day. I think the business for that
day should be settled in consultation
with you 'so that we can make our
suggestions as to what should be
taken up by various admissible Mo-
tions and Resolutions. I hope the
Home Minister and the Leader of
the House will not just try to steam
roller_____

SHRI OM MEHTA: It was discus, sed in
the Business Advisory Committee. One of
your Members is also a Member of the
Business Advisory Committee.

SHRI BHUPESH GUPTA: Shri Om
Mehta himself looks like a steam
roller. What can I say? If you do
not like that word, I will use another.
It should be done in consultation with
us.

MR. CHAIRMAN: We can discuss about
the business of the House. As for sitting a
little bit longer. I think the House has no
objection.

PAPERS LAID ON THE TABLE

**Statement regarding change in the
Financial arrangements for the cons-
truction of Jakharpura—Banspani Railway
Line**

THE MINISTER OF RAILWAYS (SHRI
KAMLAPATI TRIPATHI): Sir, I beg to lay
on the Table a state-

ment (in English and Hindi) regarding change in the financial arrangements for the construction of Jakha-pura-Banspani Railway line. [Placed in Library. See No. LT-11393/76]

The Merchant Shipping (Prevention of Pollution of the Sea by Oil) Amendment Rules, 1976

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHIL-LON): Sir, I beg to lay on the Table, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, a copy (in English and Hindi) of the Ministry of Shipping and Transport Notification G.S.R. No. 1349 dated the 18th September, 1976, published the Merchant Shipping (Prevention of Pollution of the Sea by Oil) Amendment Rules, 1976. [Placed in Library. See No. LT-11450/76].

I. Annual Report (1974-75) and Accounts of the Machine Tool Corporation of India Limited, Ajmer and Related Papers

II. The Ministry of Industry (Department of Industrial Development) Notification

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI): Sir, I beg to lay on the Table the following papers:

I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Eighth Annual Report and Accounts of the Machine Tool Corporation of India, Limited, Ajmer, for the year 1974-75, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India

(ii) Review by Government on the working of the Corporation.

[Placed in Library. For (i) and (ii) See No. LT-11445/76].

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development), Notification S.O. No. 683(E), dated the 19th October, 1976. [Placed in Library. See No. LT-11444/ 76].

I. Notifications of under the Tamil Nadu General Sales Tax Act, 1959.

II. The Ministry of Finance (Department of Revenue and Banking Notification and Related Papers.

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table the following papers:

I. (i) A copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu, under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with sub-clause (iv) of clause (c) of the Proclamations, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu;

(a) Notification G.O.Ms. No. 1109, Commercial Taxes and Religious Endowments, dated the 8th October, 1975. [Placed in Library. See No. LT-11509/76].

(b) Notification G.O.Ms. No. 1078, Commercial Taxes and Religious Endowments, dated the 8th October, 1975. [Placed in Library See No. LT-11512/76]

(c) Notification G.O.Ms No. 1245, Commercial Taxes and Religious Endowments, dated the 12th November 1975.